

State vs. Chandana Mandal
FIR No.764/13
P.S. Shakarpur
U/s 302/398/397/411/120-B/34 IPC & 6/17 POCSO Act

24.06.2020


This application is taken up from video conferencing via Cisco Webex meeting.

Present: Sh. Sanjay Kumar, Ld. Addl. P. P. for the State through video conferencing.
Sh. Dinesh Yaduvanshi, Ld. Counsel for the applicant/accused from DLSA through video conferencing.
Ms. Varsha Ahluwalia, Ld. Counsel from DCW through conferencing.

This bail application has been transferred to this court by the POCSO Court on the ground that this court is hearing the bail applications, which are filed by the Ld. Counsels from DLSA.

In my view since the POCSO Court is the special court and this court does not have jurisdiction to decide the present bail application, hence the said bail application be sent to concerned Ld. District & Sessions Judge for transferring the same to the concerned POCSO Court for 27.06.2020.

Notice to be also issued to the IO to produce the complainant on the next date through video conferencing.


(SANJEEV KUMAR-I)
ASJ (SFTC), East, KKD
Courts, Delhi/24.06.2020

State vs. Mohan Upadhyay
FIR No. 88/20
P.S. Gandhi Nagar
U/s 307/323/341/201/34 IPC and 25/27 Arms Act

24.06.2020

This application is taken up from video conferencing via Cisco Webex meeting.


Present: Sh. Sanjay Kumar, Ld. Addl. P. P. for the State through video conferencing.
Sh. Kulvinder Singh, Ld. Counsel for the applicant/accused from DLSA through video conferencing.

This is an application u/s 439 Cr.P.C. moved on behalf of applicant/accused for grant of regular bail.

Ld. Counsel for the applicant/accused submits that the applicant/accused was not present at the spot at the time of incident and he has been falsely implicated in this case. He further submits that he wants to show some CCTV footage to support his arguments and requested for some time.

At the request of Ld. Counsel for the applicant/accused, bail application is adjourned for 02.07.2020.

At the request of Ld. Addl. P.P., IO is directed to file the previous involvement report of the applicant/accused in criminal cases.


(SANJEEV KUMAR-I)
ASJ (SFTC), East, KKD
Courts, Delhi/24.06.2020

State vs. Neeraj
FIR No.428/19
P.S. Mandawali
U/s 398 IPC

24.06.2020

This application is taken up from video conferencing via Cisco Webex meeting.


Present: Sh. Sanjay Kumar, Ld. Addl. P. P. for the State through video conferencing.
Sh. R. K. Kochar, Ld. Counsel for the applicant/accused through video conferencing.
IO ASI Virender in person through video conferencing.

This is an application u/s 439 Cr.P.C. moved on behalf of applicant/accused for grant of regular bail.

IO submits that he could not file the reply as he was busy in postmortem of unknown bodies. He further submits that reply has been given by hand to the Ahlmad and prays for waiving of cost imposed upon him.

Prayer of IO is allowed. Cost imposed upon him stands waived off.

Ld. Counsel for the applicant/accused seeks an adjournment. At his request, the said bail application is adjourned for 02.07.2020. TCR received be retained and sent to the concerned court, who will hear the bail application.


(SANJEEV KUMAR-I)
ASJ (SFTC), East, KKD
Courts, Delhi/24.06.2020

State vs. Sekh Sardul Jara Khan
FIR No.181/20
P.S. Gandhi Nagar
U/s 376 IPC

24.06.2020

This application is taken up from video conferencing via Cisco Webex meeting.

Present: Sh. Sanjay Kumar, Ld. Addl. P. P. for the State through video conferencing.
Sh. V. K. Singh, Ld. Counsel for the applicant/accused through video conferencing.
Ms. Varsha Ahluwalia, Ld. Counsel from DCW through conferencing.


This is the third application u/s 439 Cr.P.C. moved on behalf of applicant/accused for grant of regular bail.

Ld. Counsel for applicant/accused submits that chargesheet has been filed by the IO.

In these circumstances, let the TCR be called for the next date.

IO to appear in person alongwith the prosecutrix through video conferencing.

Bail application is adjourned for 01.07.2020.


(SANJEEV KUMAR-I)
ASJ (SFTJ), East, KKD
Courts, Delhi/24.06.2020

State vs. Kayum
FIR No.41/19
P.S. Laxmi Nagar
U/s 380 IPC

24.06.2020

This application is taken up from video conferencing via Cisco Webex meeting.

Present: Sh. Sanjay Kumar, Ld. Addl. P. P. for the State through video conferencing.
Sh. Mohit Bhardwaj, Ld. Counsel for the applicant/accused through video conferencing.


This is an application u/s 439 Cr.P.C. moved on behalf of applicant/accused for grant of regular bail.

Reply received from the IO.

Ld. Counsel for the applicant/accused submits that he wants to withdraw the bail application with liberty to file fresh application.

Prayer is allowed. Bail application is dismissed as withdrawn.

Application stands disposed off and be consigned to record room.


(SANJEEV KUMAR-I)
ASJ (SFTC), East, KKD
Courts, Delhi/24.06.2020

State vs. Kayum
FIR No. 74/19
P.S. Laxmi Nagar
U/s 380 IPC

24.06.2020

This application is taken up from video conferencing via Classmate meeting.

Present: Sh. Sanjay Kumar, Ld. Addl. P. P. for the State through video conferencing.
Sh. Mohit Bhardwaj, Ld. Counsel for the applicant/accused through video conferencing.


This is an application u/s 439 Cr.P.C. moved on behalf of applicant/accused for grant of regular bail.

Reply received from the IO.

Ld. Counsel for the applicant/accused submits that he wants to withdraw the bail application with liberty to file fresh application.

Prayer is allowed. Bail application is dismissed as withdrawn.

Application stands disposed off and be consigned to record room.


(SANJEEV KUMAR-I)
ASJ (SFTC), East, KKD
Courts, Delhi/24.06.2020

State vs. Kayum
FIR No.157/19
P.S. Laxmi Nagar
U/s 380 IPC

24.06.2020

This application is taken up from video conferencing via Cisco Webex meeting.

Present: Sh. Sanjay Kumar, Ld. Addl. P. P. for the State through video conferencing.
Sh. Mohit Bhardwaj, Ld. Counsel for the applicant/accused through video conferencing.


This is an application u/s 439 Cr.P.C. moved on behalf of applicant/accused for grant of regular bail.

Reply received from the IO.

Ld. Counsel for the applicant/accused submits that he wants to withdraw the bail application with liberty to file fresh application.

Prayer is allowed. Bail application is dismissed as withdrawn.

Application stands disposed off and be consigned to record room.


(SANJEEV KUMAR-I)
ASJ (SFTC), East, KKD
Courts, Delhi/24.06.2020

State vs. Kayum
FIR No.163/19
P.S. Laxmi Nagar
U/s 380 IPC

24.06.2020

This application is taken up from video conferencing via Cisco Webex meeting.

Present: Sh. Sanjay Kumar, Ld. Addl. P. P. for the State through video conferencing.
Sh. Mohit Bhardwaj, Ld. Counsel for the applicant/accused through video conferencing.


This is an application u/s 439 Cr.P.C. moved on behalf of applicant/accused for grant of regular bail.

Reply received from the IO.

Ld. Counsel for the applicant/accused submits that he wants to withdraw the bail application with liberty to file fresh application.

Prayer is allowed. Bail application is dismissed as withdrawn.

Application stands disposed off and be consigned to record room.


(SANJEEV KUMAR-I)
ASJ (SFTC), East, KKD
Courts, Delhi/24.06.2020

State vs. Kayum
FIR No.167/18
P.S. Laxmi Nagar
U/s 380 IPC

24.06.2020

This application is taken up from video conferencing via Cisco Webex meeting.

Present: Sh. Sanjay Kumar, Ld. Addl. P. P. for the State through video conferencing.
Sh. Mohit Bhardwaj, Ld. Counsel for the applicant/accused through video conferencing.


This is an application u/s 439 Cr.P.C. moved on behalf of applicant/accused for grant of regular bail.

Reply received from the IO.

Ld. Counsel for the applicant/accused submits that he wants to withdraw the bail application with liberty to file fresh application.

Prayer is allowed. Bail application is dismissed as withdrawn.

Application stands disposed off and be consigned to record room.


(SANJEEV KUMAR-I)
ASJ (SFTC), East, KKD
Courts, Delhi/24.06.2020

State vs. Kayum
FIR No.249/19
P.S. Laxmi Nagar
U/s 380 IPC

24.06.2020

This application is taken up from video conferencing via Cisco Webex meeting.

Present: Sh. Sanjay Kumar, Ld. Addl. P. P. for the State through video conferencing.
Sh. Mohit Bhardwaj, Ld. Counsel for the applicant/accused through video conferencing.


This is an application u/s 439 Cr.P.C. moved on behalf of applicant/accused for grant of regular bail.

Reply received from the IO.

Ld. Counsel for the applicant/accused submits that he wants to withdraw the bail application with liberty to file fresh application.

Prayer is allowed. Bail application is dismissed as withdrawn.

Application stands disposed off and be consigned to record room.


(SANJEEV KUMAR-I)
ASJ (SFTC), East, KKD
Courts, Delhi/24.06.2020